

ITEM NO.8

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15793/2019

(Arising out of impugned final judgment and order dated 17-12-2018 in CPM No. 76/2018 passed by the High Court of Himachal Pradesh at Shimla)

AJAY DABRA

Petitioner(s)

VERSUS

PYARE RAM & ORS.

Respondent(s)

WITH

SLP(C) No. 15848/2019 (XIV)

Date : 22-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Bhagabati Prasad Padhy, AOR
Mr. Rahul Sharma, Adv.

For Respondent(s) Mr. Ajay Marwah, AOR
Mr. Adhitya Srinivasan, Adv.
Mr. Karan Thakur, Adv.
Mr. Tapan Masta, Adv.
Mr. Ayush Gupta, Adv.

Ms. Achintya Dvivedi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel representing the
parties.

Arguments concluded.

Judgment reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

